

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

(IB)-278(PB)/2017

IN THE MATTER OF:

M/s. MS Shoes East Ltd.

(Tomorrowland Technologies Exports Ltd.)

.... Applicant/Petitioner

Vs.

Union of India

.... Respondent

Order under Section 31 of Insolvency & Bankruptcy Code, 2016

Order delivered on 26.04.2018

Coram:

Dr. Deepti Mukesh

Hon'ble Member(Judicial)

Sh. S. K Mohapatra,

Hon'ble Member (Technical)

PRESENTS

For the Petitioner

: Mr. K.K.R. Das, Adv.

For the respondent

: Mr. Rajiv R. Raj, Adv.

Mr. Sanjib K. Mohani, Adv.

ORDER

Ld. Counsel for the applicant-petitioner states that competence of the notification issued by the Department of Ministry of Corporate Affairs is pending before the Hon'ble National Company Law Appellate Tribunal and the order reserved.

List on 22nd May, 2018.

Sd/—

(S.K MOHAPATRA)
MEMBER (TECHNICAL)

Sd/—

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)